



HIGH COURT OF MADHYA PRADESH, JABALPUR

MEMORANDUM

Despatch No. Δ/4451 Jabalpur, dated 19.8.2015

III-2-9/40 P+LF No(5)

To,

The District and Sessions Judge,
_____ (ALL IN THE STATE)

Subject: Procrastination of Committal of Cases, exclusively triable by Courts of Session.

It has come to notice of the High Court that at certain places, committal of cases exclusively triable by Court of Sessions has been held back for unreasonably long period of time under the pretext that 'Case Diary' has not been produced by the Police in the Court. Such practice is utterly injurious to the interest of justice as it unduly prolongs the beginning of trial. Procrastination of beginning of trial of cases is not only in defiance of the spirit of the judicial system but is also a blow to the interest of the accused person(s), especially in the matters, in which the accused person(s) is(are) lingering in custody.

Therefore, as directed, I wish to request you to impress upon all the Judicial officers, working under your jurisdiction, to ensure that committal of cases, which are exclusively triable by Court of Sessions, should not be delayed unduly only for want of production of case diary by the Police.

Please ensure compliance of the aforesaid directions strictly and pronto.

V. Saxena
19.8.2015
[Vivek Saxena]
O.S.D. (D.E.)